

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 668 OF 2016 IN
APPEAL NO. 119 OF 2016 &
IA NO. 674 OF 2016
AND
**IA NO. 572 OF 2016 IN
APPEAL NO. 277 OF 2016****

Dated: 20th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

**IA NO. 668 OF 2016 IN
APPEAL NO. 119 OF 2016 &
IA NO. 674 OF 2016**

In the matter of:-

**Adani Power Rajasthan Ltd. Appellant(s)
Vs.
Rajasthan Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. S. Venkatesh
Mr. Shashank Khurana
Mr. Pratyush Singh

Counsel for the Respondent(s) : Mr. R.K. Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R-1

Mr. Anand K. Ganesan for R-2 to R-4

**IA NO. 572 OF 2016 IN
APPEAL NO. 277 OF 2016**

In the matter of:-

**Jaipur Vidyut Vitran Nigam Ltd. & Ors. Appellant(s)
Vs.
M/s Adani Power Rajasthan Ltd. & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Amit Kapur
Ms. Abiha Zaidi for R-1

Mr. R.K. Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley for R-2

ORDER

We have heard learned counsel for the Appellant for some time.

List these matters for further hearing on **30.01.2017 and 01.02.2017**.

In the meantime, learned counsel for the parties may file their written submissions on or before 20.01.2017 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

vt/jps